IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR

T.A.No.1924/86

Date of decision: Aug. 12, 1987

Heeralal

... Petitioner

Mr.V.N.Kalla

.. Advocate for petitioner

Versus

Union of India & Ors

... Respondents

Mr.M.P.Sharma

... Advocate for respondents

CORAM:

Hon.Mr.B.S.Sekhon - Vice Chairman Hon.Mr.G.C.Singhvi- Adm.Member

B.S. SEKHON

This order will dispose of plaintiff-petitioner Application seeking amendment of the plaint which had been filed in the court of learned Munsif, Gangapur City on November 07, 1984.

- 2. The respondents have contested this Application vide reply of January 28,1985. The suit was received by us by transfer in view of the provisions of section, 29(1) of the Administrative Tribunals Act, 1985.
- Juring the course of arguments learned counsel for the petitioner stated that the filing of the Application has been necessitated on account of the superannuation of the plaintiff. Learned counsel for the respondents contended that the Application has liberal. been filed belatedly. The law of amendment is quite/
- Application does not merit rejection on any one of the accepted grounds justifying rejection of such an Application, the Application is hereby accepted. The plaintiff is allowed to amend the plaint on payment of Rs.50/-as costs. Amended plaint be filed within two weeks from today with copy thereof to the respondents' counsel.

Announced in open Court.

(G.C.SINGHVI)

A.M. 12-8-87

(B. S. SEKHON)

12 20 V.C.